

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 357/MP/2023

Subject : Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.

Petitioner : KSEBL

Respondents : NTPC

Date of Hearing : **13.3.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Pravas Kumar Singh, Member

Parties Present : Shri Prabhas bajaj, Advocate, KSEBL
Shri Rishav Rai, Advocate, KSEBL
Ms. Swapna Seshadri, Advocate, NTPC
Shri Karthikeyan Murugan, Advocate, NTPC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner KSEBL submitted that the present petition has been filed requesting the fixation of the final tariff of the 92 MW floating Solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCPP) of the Respondent NTPC.

2. The learned counsel for the Respondent, NTPC, however, submitted that NTPC had filed already filed Petition No. 66/GT/2024 before this Commission seeking the final determination of tariff of RGCCPP, and the same is yet to be heard. Accordingly, the learned counsel submitted that the present petition filed by the Petitioner may be disposed of, considering the fact that the final tariff of the project is under consideration by the Commission.

3. In response, the learned counsel for the Petitioner submitted that the present Petition may be listed and heard along with Petition No.66/GT/2024 and may be disposed of by a common order. This request was not objected to by the learned counsel for the Respondent.



4. The Commission, after hearing the parties, directed as under:
 - (a) Admit and issue notice.
 - (b) This petition shall be clubbed with Petition No.66/GT/2024 (filed by NTPC), and the parties are directed to complete their pleadings in both these matters by **26.6.2024** after serving a copy to the other.
5. This Petition shall be listed along with Petition No. 66/GT/2024 for hearing on **6.8.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

